

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the creation of public trusts for the management of properties of temple, "muths" and other institutions devoted to religious purpose."

The Motion was adopted.

SHRI RANJIT SINGH: I introduce the Bill.

LAND ACQUISITION (AMENDMENT) BILL*

Amendment of Section 4 etc.

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave to granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The Motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

15.02 hrs.

CATTLE INSURANCE BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for cattle insurance in the country.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for cattle insurance in the country."

The Motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Bhogendra Jha—Absent.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(INSERTION OF SECTION 16A, ETC.)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The Motion was adopted.

SHRI BAPUSAHEB PARULEKAR: I introduce the Bill.

CRIMINAL LAWS (AMENDMENT) BILL*

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, the Prevention of Corruption Act, 1947 and the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, the Prevention of Corruption Act, 1947 and the Code of Criminal Procedure, 1973."

The Motion was adopted.

SHRI BAPUSAHEB PARULEKAR: I introduce the Bill.